

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 82/TT/2019

Coram:

Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Date of Order: 26.11.2019

In the matter of

Approval of transmission tariff from anticipated COD to 31.3.2019 for **Asset-I:** 02 nos 765 kV Line Bays at 765 kV Jharsuguda (Sundargarh) Sub-station alongwith 02x240 MVAR Switchable Line Reactor (SLR) with 700 ohm NGR (Neutral Grounding Reactor) for termination of Jharsuguda (Sundargarh)-Raipur pool 765 kV D/C line (under TBCB); **Asset-II:** 02 nos 765 kV Line Bays at 765 kV Raipur Pool station alongwith 02x240 MVAR Switchable Line Reactor (SLR) with 700 ohm NGR (Neutral Grounding Reactor) for termination of Jharsuguda (Sundargarh)-Raipur pool 765 kV D/C line (under TBCB) under POWERGRID works associated with "TBCB lines under common transmission system for Phase-II generation projects in Odisha" in Eastern Region under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

...Petitioner

Vs

1. Madhya Pradesh Power Management Company Limited,
Shakti Bhawan, Rampur,
Jabalpur-482008.
2. Maharashtra State Electricity Distribution Company Limited,
Prakashgad, 4th Floor,
Andheri (East),
Mumbai-400001.
3. Gujarat Urja Vikas Nigam Limited,
Sardar Patel Vidyut Bhawan, Race Course Road,
Vadodara-390007.



4. Electricity Department, Government of Goa,
Vidyut Bhawan, Panaji, Near Mandvi Hotel,
Goa-403001.
5. Electricity Department,
Administration of Daman and Diu,
Daman-396210.
6. Electricity Department,
Administration of Dadra Nagar Haveli,
U.T. Silvassa-396230.
7. Chhattisgarh State Electricity Board,
P.O. Sunder Nagar, Dangania,
Raipur, Chhattisgarh-492013.
8. Madhya Pradesh Audyogik Kendra Vikas Nigam (Indore) Ltd.
3/54, Press Complex, Agra-Bombay Road,
Indore-452008.
9. Bihar State Power (Holding) Company Ltd.
(Formerly Bihar State Electricity Board -BSEB)
Vidyut Bhawan, Bailey Road
Patna - 800 001.
10. West Bengal State Electricity Distribution Company Limited
Bidyut Bhawan, Bidhan Nagar
Block DJ, Sector-II, Salt Lake City
Calcutta - 700 091
11. Grid Corporation of Orissa Ltd.
Shahid Nagar, Bhubaneswar-751007
12. Damodar Valley Corporation
DVC Tower, Maniktala Civic Centre,
VIP Road, Calcutta-700 054.
13. Power Department
Govt. of Sikkim, Gangtok - 737 101
14. Jharkhand State Electricity Board
In Front of Main Secretariat
Doranda, Ranchi-834002
15. Sterlite Power Grid Ventures Ltd.
F-1, Mira Corporate Suits,
1 & 2, Mathura Road, Ishwar Nagar,
New Delhi-110065

.... Respondents



For Petitioner : Shri Amit K Jain, PGCIL
Shri Amit Yadav, PGCIL
Shri S.S. Raju, PGCIL

For Respondents : Shri R.B. Sharma, Advocate, BS(P)HCL
Shri Mohit Mudgal, Advocate, BS(P)HCL
Ms. Neha Maniktala, Advocate, BS(P)HCL

ORDER

The present petition has been filed by Power Grid Corporation of India Ltd. ("the Petitioner") for approval of transmission tariff for **Asset-I:** 02 nos. 765 kV Line Bays at 765 kV Jharsuguda (Sundargarh) Sub-station alongwith 02x240 MVAR Switchable Line Reactor (SLR) with 700 ohm NGR (Neutral Grounding Reactor) for termination of Jharsuguda (Sundargarh)-Raipur pool 765 kV D/C line (under TBCB); **Asset-II:** 02 nos. 765 kV Line Bays at 765 kV Raipur Pool station alongwith 02x240 MVAR Switchable Line Reactor (SLR) with 700 ohm NGR (Neutral Grounding Reactor) for termination of Jharsuguda (Sundargarh)-Raipur pool 765 kV D/C line (under TBCB) under POWERGRID works (hereinafter referred to as "transmission assets") associated with "TBCB lines under common transmission system for Phase-II generation projects in Odisha" (hereinafter referred to as "transmission project") in Eastern Region from anticipated COD to 31.3.2019 under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as the "2014 Tariff Regulations").

2. The Investment Approval for the instant transmission assets was granted by the Board of Directors of the Petitioner Company in the 338th meeting held on 10.3.2017 and the same was conveyed by the Petitioner vide letter dated 20.3.2017. As per the said Investment Approval dated 10.3.2017, the instant transmission assets were scheduled to be put into commercial operation within 24 months from the date of



Investment Approval matching with the completion schedule of the associated TBCB line being executed by Sterlite through one of its subsidiaries. Accordingly, the scheduled COD of the instant transmission assets was 10.3.2019. The Petitioner has claimed the tariff of the instant transmission assets on the basis of the anticipated COD of 31.1.2019, i.e. during the 2014-19 tariff period and accordingly claimed tariff as per the 2014 Tariff Regulations. The Petitioner, vide affidavit dated 11.11.2019, has submitted that the instant transmission assets were put into commercial operation on 7.4.2019, i.e. during the 2019-24 tariff period.

3. As per the submissions of the Petitioner, the instant transmission assets were put into commercial operation during the 2019-24 tariff period and accordingly the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 (hereinafter referred to as “2019 Tariff Regulations”) are applicable in case of the instant assets. However, the transmission charges are claimed for the instant assets on the basis of the 2014 Tariff Regulations in the instant petition. Therefore, the Petitioner is directed to file a fresh petition claiming tariff for the instant transmission assets as per the 2019 Tariff Regulations. The filing fee paid by the Petitioner in the instant petition shall be adjusted towards the fee to be deposited by the Petitioner in case of future petitions.

4. In view of the above discussion, Petition No. 82/TT/2019 is disposed of.

sd/-

(I. S. Jha)
Member

sd/-

(Dr. M. K. Iyer)
Member

sd/-

(P. K. Pujari)
Chairperson

